

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 09 OF 2022**

**IN THE MATTER OF:**

**1. PISATI INDIRA REDDY**

W/o Late P.Ram Reddy

Aged About 64 years occ: Organic farmer

R/o H.No. 183, Sadashiva Heavens

PeddaAmberpet village, Abdullapurmet Mandal

Ranga Reddy district, Telangana -501505

Mobile No:9391013054

Mail: [indiraramayogi@gmail.com](mailto:indiraramayogi@gmail.com) and others ...Applicants

**VERSUS**

**1. UNION OF INDIA**

Rep. by its Secretary Union Ministry of Environment, Forest & CC

IndiraParyavaran Bhavan New Delhi-110003

Phone: 011 24695262,24695265

Mail: [secy-moef@nic.in](mailto:secy-moef@nic.in) and 32 others ..... Respondents

**COUNTER AFFIDAVIT FILED BY THE <sup>30TH</sup> RESPONDENT**

**Date-16-09-2022**

*H. C*

M/S. **AL GANTHIMATHI** - 676/89

L. PALANIMUTHU - 1366/99

B. PRASHANTH NADARAJ - 2453/18

**COUNSEL FOR <sup>30TH</sup> RESPONDENTS**

**Cell-9841277216**

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It is certified that all the documents contained in the above annexure are true copies.

For Rock Crushing India Pvt. Ltd.

Director

Date: 13.05.2022

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 09 OF 2022

**IN THE MATTER OF:**

**1. Pisati Indira Reddy**

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Aged About 64 years occ: Organic farmer  
R/o H.No. 183, Sadashiva Heavens  
PeddaAmberpet village, Abdullapurmet Mandal  
Ranga Reddy district, Telangana -501505  
Mobile No:9391013054  
Mail: indiraramayogi@gmail.com

**2. Akiti Nikhil Kumar Reddy**

S/o Akiti Rama Krishna Reddy  
Age About 26 years, H.No.2-6  
ChinnaRavirala, Abdullapurmet Mandal  
RangareddyDist, Telangana-501505  
Mobile No. 9666905777  
Mail: [advsravan@gmail.com](mailto:advsravan@gmail.com)

...Applicants

**VERSUS**

**1. Union of India**

Rep. by its Secretary Union Ministry of Environment, Forest &CC  
IndiraParyavaran Bhavan New Delhi-110003  
Phone: 011 24695262,24695265  
Mail: [secy-moef@nic.in](mailto:secy-moef@nic.in)

**2. State Environment Impact Assessment Authority**

Rep. by its Member Secretary  
A-3, Paryavaran Bhavan  
Sanath Nagar Industrial Estate  
Sanat Nagar, Hyderabad-500018  
Mail: [ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)  
Mobile: 04023887600

**3. State of Telangana**

Rep. by its Director of Mines Department  
Secretariat, Hyderabad-500022  
Mail: [dir-mines@telangana.gov.in](mailto:dir-mines@telangana.gov.in),  
[secy-mines@telangana.gov.in](mailto:secy-mines@telangana.gov.in),  
Mobile No: 04023221766.

**4. Telangana State Pollution Control Board**

Rep. By its Member Secretary,  
A-3, Paryavaran Bhavan  
Sanath Nagar Industrial Estate Sanat Nagar,  
Hyderabad-500018.  
Mail: [ms-tspcb@telangana.gov.in](mailto:ms-tspcb@telangana.gov.in)  
Mobile: 04023887600

Rock Crushing India Pvt. Ltd.



Director

**5. District Collector**

District Collector Office, Rangareddy District  
Lakadikapool, Hyderabad, Telangana-500004  
Mail: [collector\\_rr@telangana.gov.in](mailto:collector_rr@telangana.gov.in)  
Ph: 040-23235642, 23234774

**6. District Collector**

District Collector Office,  
YadadriBhuvanagiri District  
Bhuvanagiri, Telangana  
Mail: [collector-ydr@telangana.gov.in](mailto:collector-ydr@telangana.gov.in)  
Ph: 040-23235642, 23234774

**7. Yadadri Stone Crusher**

Sy.No. 260, Bandaraviryal  
Rep. by its Owner: Buddidha Manish Reddy  
Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Mobile :9848573399  
Telangana- 500070,

**8. B.N.R Sand Manufacturing Unit**

Sy No. 248, 268, Banda Raviryal  
Rep. by its Owner: BudidhaNandhareddy  
Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Telangana-500070.  
Mobile :9848573399

**9. Sri Renuka Rock sand Metal Industry**

Sy No. 253, Banda Raviryal  
Rep. by its Owner: P.Naveen Kumar  
H,No-3-5-574, Flat No -402  
Himayat Nagar, Hyderabad  
Telangana-500029  
Mobile :9391190763.

**10. Sai Rohit Metal Indsutries**

Sy No. 253, Bandaraviryal  
Rep. by its Owner: Malakondaiah  
Plot No-267/A, Road No-78Jubilee Hills,  
Hyderabad-33. Mobile:9866416632 .

**11. Tirumala Rock Sand Manufacturing Unit & Mine,**

Rep. by its Owner: BudidhiNandha Reddy  
Sy.No. 268, Saheb Nagar Kalan, Hayathnagar  
Plot No-464,465, Vanasthalipuram  
Telangana-500070.  
Mobile :9848573399,

For Rock Crushing India Pvt. Ltd.

Director

**12. KRC Infra Projects Mine & Stone Crusher**

Sy No 268, Bandaraviryal  
 Rep. by its Owner Smt. K. Swathi,  
 H. No. 2-3-534/1A/1, Plot No. 27, Sai Nagar Colony  
 ESI, Hyderabad-500038.

**13. Padmavathi Metal Industry**

Sy.No. 268, Bandaraviryal  
 Rep. by its Owner: P.Naveen Kumar  
 H,No-3-5-574, Flat No -402 Himayat Nagar,  
 Hyderabad-500029 Mobile :9391190763

**14. Sai baba Metal Industry**

Sy No. 268, Bandaraviryal  
 Rep. by its Owner: PyarasaniBalraju  
 H.No 13-11-316, Tarnaka, Hyderabad-500007  
 Mobile: 9866099293

**15. Sai Vikas Stone crushing Industries**

Sy No. 56,57,58,64, Deshmukhi  
 Rep. by its Owner: Ch. Surya Narayana  
 Survey Number 56,57,64  
 Desmukhi, B.Pochampalle Mandal  
 Yadadri-Bhuvanagiri District  
 Telangana,508284

**16. Sri Venkata shiva Metal Industry**

Sy No. 77, 56.64, Deshmukhi  
 Rep. by its Owner: Guduru Narender Reddy  
 H.No 1-5-577, Road No-3  
 New Maruthi Nagar Kothapet, Hyderabad  
 Telangana, 500060 Mobile:9396751166

**17. Super Fine Sand Hyderabad Pvt Ltd (Mines)**

Sy No. 80,81,82,84, Desmukhi Village  
 Rep. by its Owner: G.Malakondaiah 16-88/1, Flat No-201  
 Sri Lakshmi Nilayam, Road No-3Sri Krishna Nagar Colony,  
 Dilsukhnagar, Hyderabad Telangana, 500060  
 Mobile: 9100145605,

**18. Veltech Constructions (Hot Mix Plant)**

Rep. by its Owner: Jayasimha Reddy,  
 Sy No. 203P, Saddupally Village  
 Abdullapurmet Mandal  
 Ranga Reddy District, 501505. Mobile:9959899988.

**19. S.V Constructions (B.Raghuma Reddy Constructions)**

Rep. by its Owner: G.Shekar Reddy  
 Sy No. 202,203,Saddupally Village,  
 Abdullapurmet Mandal Ranga reddy District  
 Telangana ,501505.Mobile:9949266499

Rock Crushing India Pvt. Ltd.

Director

**20. Ambica Infra Company**

Rep. by its Owner, Sy No. 206, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana ,501505

**21. Mayank Infra Company**

Rep. by its Owner Mail: Not available  
Saddupally Village, Sy No. 207  
Abdullapurmet Mandal  
Ranga Reddy District-501505

**22. P. N. Constructions (Ganesh Constructions)**

Rep. by its Owner Sy No. 207, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana,501505 .

**23. S.P.R. Constructions ,Rep. by its Owner**

Sy No. 208, Saddupally village Mail: Not available  
Abdullapurmetmandal,Ranga Reddy District  
Telangana ,501505 .

**24. K.Chandrashekar Hot Mix plant**

Rep. by its Owner Sy No. 207, Saddupally village  
Abdullapurmetmandal Ranga Reddy District  
Telangana,501505.

**25. Venkatesh Hot Mix Plant ,Rep. by its Owner,**

Sy No. 207, Saddupally village  
Abdullapurmetmandal. Ranga Reddy District  
Telangana ,501505

**26. Sri Guduru Narender reddy**

Sy No. 73 Deshmukhi  
Rep. by its Owner: Guduru Narender Reddy,  
H.No 1-5-577, Road No-3  
New MaruthiNagar,Kothapet,  
Hyderabad ,Telangana-500060.  
Mobile:9396751166

**27. Alluri estates Pvt Ltd**

Rep. by its Owner  
Deshmukhi village  
BhudanPochampalli Mandal YadadriBhuvanagiriDist  
Telangana-501512 .

**28. PSK Infrastructures and Projects Private Limited**

Hot Mix Plant in Sy.No.79 Desmukhi village  
Rep. by its Owner/ Incharge :P.Prasad  
H.No 8-2-248/1/7/51, Panjagutta Telangana,  
Hyderabad 500082 Mobile :7799443232.

For Rock Crushing India Pvt. Ltd.

Director

**29. Nagarjuna Hytech Constructions**

Hot Mix Plant In Survey Number 78, Desmukhi Village  
Rep. by its Owner: K.Janga Reddy  
H.No 17-1-391/5/577, Singareni Colony,  
Saidabad, Hyderabad, Telangana-500059  
Phone No. 040-24076639 .

**30. M/s Rock Crushing India Pvt Ltd.**

Rep. by its Owner  
Sy No. 268, Chinnaraviryala  
Abdullapurmet Mandal, Ranga Reddy District.  
PIN:501505,

**31. Shona Engineers (Mine)**

Rep. by its Owner  
Sy No. 268, Chinnaraviryala  
Abdullapurmet Mandal, Ranga Reddy 501505.

**32. B.N.R. Stone Crushers (Mine)**

Rep. by. Budida Nanda Reddy  
Sy.No. 268, ChinnaRavirala,  
Sahab Nagar Kalan, Hayat Nagar  
Plot No.464,465, Vanastalipuram  
Hyderabad, Telangana-500070  
Mobile No. 9848573399.

**33. Uday Stone Crushing Pvt Ltd**

Sy.No.293/1, Banda Ravirala village  
Abdullapurmet Mandal, RangareddyDist  
Telangana-501505

... Respondents

**COUNTER AFFIDAVIT FILED BY THE 30<sup>th</sup> RESPONDENT**

I, Chandrasekhar<sup>G</sup> Son of Lote. G. Madairu aged about 72 years Rep by its  
Proprietor M/s **M/s Rock Crushing India Pvt Ltd** Sy No. 268,  
Chinnaraviryala Abdullapurmet Mandal, Ranga Reddy  
District. Telangana-500076 do hereby solemnly and sincerely affirms and  
make oath and state as follows:

1. I am the 30<sup>th</sup> Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.

  
Director

3. With regard to the averments made in paragraphs 1 & 2 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide order No.142/TSPCB/CFE/RRP/RO-RR-1/HO/2022, dated 22.01.2022 **Annexure-1** issued Consent for establishment (CFE) to this respondent for stone crusher in Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M). Ranga Reddy District. It is submitted that this respondent established stone crusher in Sy No.268/1, Chinnaravirala (V), Hayathnagar (M), Ranga Reddy District and operating stone crusher with consent order No. 210822870990, dated 19.08.2021 **Annexure -2** valid upto 31.01.2031 issued by the Joint Chief Environmental Engineer, TSPCB.
5. With regard to the averments made in paragraphs 4 & 5 of the affidavit is not related to this respondent and hence there are no remarks.
6. With regard averments made in paragraph 6(1) (i) of the affidavit is denied as false. It is submitted that the Telangana State Pollution Control Board vide order No.142/TSPCB/CFE/RRP/RO-RR-1/HO/2022, dated 22.01.2022 issued Consent for Establishment (CFE) to this respondent for stone crusher in Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M). Ranga Reddy District. It is submitted that this respondent established stone crusher in Sy No.268/1, Chinnaravirala (V), Hayathnagar (M), Ranga Reddy District and operating stone crusher with consent order No. 210822870990, dated 19.08.2021 valid upto 31.01.2031 issued by the Joint Chief Environmental Engineer, TSPCB.
7. It is submitted that the Inspector of Factories vide License No.Lr No. D.Dis,B3/RR/5921/2021, Dated;25-01-2022 **Annexure-3** issued license to the factory to this Respondent.

For Rock Crushing India Pvt. Ltd.

Director

8. With regard to the averments made in paragraphs 7 to 11 of the affidavit is not related to this respondent and hence there are no remarks.

9. It is submitted that the above application is came up before the Hon'ble National Green Tribunal (SZ) Chennai on 18-01-2022 on the day the Hon'ble Tribunal constitute the joint committee Para 10 read as follows,

**"10. In order to ascertain the genuineness of the allegations made in the application, we feel it appropriate to appoint a Joint Committee comprising of (i) a Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii) a Senior Officer from the State Level Impact Assessment Authority (SEIAA) - Telangana, (iii) a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv) a Senior Officer from the Telangana State Pollution Control Board as deputed by its Chairman/Member Secretary and (v) District Collectors of Ranga Reddy District and Yadadri - Bhuvanagiri District to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.** After inspection the joint committee have filed the report before this Hon'ble tribunal on 22-04-2022 read as Para 6 as follows;-

**6. Observations of the Joint Committee (As per TOR):**

**i. The Number of such units operating in those areas:**

It is humbly submitted that the total number of units in the mining zone are as given below:

a. Number of Stone crushing Units: 14 (Rangareddy district) + 3 (Yadadri Bhuvanagiri district)

b. Number of Hot mix plants: 9 (Ranga reddy district) + 2 (Yadadri Bhuvanagiri district)

For Rock Crushing India Pvt. Ltd.



Director

c. Number of Quarries-24 (Rangareddy district)+7 (Yadadri Bhuvanagiri district)

**ii. Whether all the units are having necessary permissions and clearances as per the environmental laws:**

It is submitted that mining zone area is existed prior to the EIA notification 2006. Total number of quarries existed are 31. All of them have obtained quarry leases from Mines and Geology Department, Telangana. Out of 31 quarry leases, three (03) lease holders have obtained environmental clearance (Annexure-A). Three (3) quarry lease holders have not applied for EC and the remaining 25 lease holders have applied for environmental clearance under violation category as per the MoEF&CC S.O. 804, dated 14.03.2017. However, 13 applications were returned to the proponents due to short comings. 12 No. of Quarries submitted additional information in the first week of April 2022 and it will be reviewed by the SEAC & SEIAA.

All the operating 16 stone crushers in the area having valid consents from TSPCB and one stone crusher was issued with closure orders (List enclosed-Annexure B).

The total number of Hot Mix Plants existed in those area is 11. Out of which one unit is not obtained CFO and remaining 10 units have obtained CFO. However, TSPCB has issued closure orders to 9 units for not complying with the CFO conditions (Annexure C).

**iii If they are having such permissions, whether there is any violation of the conditions imposed/ committed by the party respondents:**

- Show cause notices issued by TSPCB to the 29 Quarries for not having valid CFO (Annexure-D).

**For Rock Crushing India Pvt. Ltd.**

*[Handwritten Signature]*

**Director**

- TSPCB has issued closure orders to one stone crushing unit (Annexure B).

- TSPCB has issued closure orders to 9 hot mix units for not complying with the CFO conditions (Annexure C).

iv. **Whether the pollution control mechanisms provided by them are sufficient to mitigate the situation of pollution being caused on account of their operations:**

The main allegations of applicant are dust deposition, loss of agricultural income and health issues due to crushing units and transportation. All the stone crusher units have provided green belt, wind breaking walls, dust bunkers, water sprinklers. However, the following may be provided to mitigate the dust pollution.

- Three tier green belt around the units and along the approach road needs to be improved.
- The height of Wind breaking walls needs to be increased around stone aggregates/sand storage bunkers.
- Dust bunkers provided at the unloading points needs to be covered with GI/MS sheets.

**V. Whether any cumulative impact assessment has been done by the authorities before permitting such large scale establishment of units in those areas:**

For Rock Crushing India Pvt. Ltd.



Director

Environmental Impact assessments have not been carried out for the Mining zone as it was declared vide G.O.Ms.No.89,dated 22.03.2006 i.e.prior to the EIA Notification, 2006.

The committee is of view that, Environmental Impact Assessment may be carried out through CSIR-NEERI/any recognized institute to assess the cumulative impact of the project for appropriate recommendations for remedial measures.

**vi. Whether the ambient air quality in that area is in conformity with the standard provided:**

TSPCB has carried out Ambient Air quality monitoring in the area on 10.03.2022 to assess the Ambient Air quality. As per the report, the monitored are parameters within prescribed limits (Annexure-E)

**vii. If the pollution control mechanism provided by the unit is not sufficient to meet the situation, what is the nature of the mitigating measures to be taken by them to avoid air, water as well as sound pollution:**

a) Cement Concrete/Bitumen top road needs to be constructed from stone crushing units to main road.

b) Three tier plantation along the transportation road needs to be provided

c) Wind breaking walls/Green net needs to be provided either side of the petitionerAshramam to reduce the dust emission due to transportation.

d) Engaging of separate vehicle for regular water sprinkling along the transportation road.

For Rock Crushing India Pvt. Ltd.

*[Handwritten Signature]*

Director

e) All the transportation vehicles needs to be provided Tarpaulin cover during transportation.

f) The units shall have a Separate Environmental cell to monitor the environmental protection measures and status of compliance. g) Adequate funding shall be earmarked to implement the environmental protection measures.

h) The units shall implement the required Pollution Control measures stipulated in the consent orders/Directions issued by the Board.

**viii. Whether any damage has been caused to the nearby agricultural area on account of the operation of these units due to pollution caused and if so, what is the assessed quantum of compensation for damage caused to the environment:**

The Joint Committee visited the agricultural fields of the applicant and other agricultural fields in the surrounding area. Dust deposition is found over the applicant's land and on the existing plantation. There is no agricultural activity observed during site visit. It was informed that Agriculture activity was abandoned about 02 years ago. Agricultural report is enclosed (**Annexure-F**). There are other paddy fields around the mining zone area which are found to be good. There is no impact observed on the other fields.

Further, the Committee is view of that the petitioner may be directed to cultivate other crops recommended in the agricultural report and in consultation with agricultural officer of the area for better yield.

**ix. Whether any excess mining has been done by the quarry operators encroaching into the neighbouring areas and the areas other than the permitted area as per the mining lease and permissions (if any) granted and if so, what is the quantum of**

For Rock Crushing India Pvt. Ltd.



Director

**compensation that has to be realized from such persons who are violating the norms:**

The Joint Committee has visited all the quarry leases represented in O.A.No.9 by the applicant. The Surveyor of Mines Department was also present and verified the boundaries of the quarry leases and found that the lease holders are working within the granted area as per the executed sketch and no illegal quarrying is noticed.

**X. The Joint committee is also directed to ascertain the compensation payable for the violations committed by them, apart from assessing cost of restoration of damage caused to the environment and if there is any violation found, what is the nature of action taken by the regulators against such violators:**

The quarry lease holders have submitted application for environmental clearance to SEIAA, Telangana. Credible action may be initiated as per Ministry OM. 22-21/2020-IA.III dated 07.07.2021 and O.M.22-21/2020 IA.III (E 138949) dated 28.01.2022 (Annexure-G)

10. It is submitted that the TSPCB have filed the report before this Hon'ble Tribunal on 30-4-2022 Page No. 20 read as follows;-

**R- 30 M/S. ROCK CRUSHING INDIA PVT. LTD., SY.NO.268, CHINNAVIRYALA (V). ABDULLAPURMET (M), RANGAREDDY DISTRICT:**

- 1) The crusher has obtained CFO vide order dated 19.08.2021 which is valid upto 31.01.2031.
- 2) The industry has provided water sprinklers at all conveyors to avoid the dust emissions from the process.
- 3) The Industry covered the sand conveyor with aluminum sheets to arrest the dust emissions.
- 4) The industry has provided 5 Nos. of separate elevated bunkers to hold the products.

Director

- 5) The industry has provided metal roads within the industry premises.
  - 6) The industry has provided cladding to the 2 Nos. of screens.
  - 7) The crusher has provided wind breaking walls 3 sides and one side ramp is existing.
  - 8) The industry has developed green belt in vacant places.
11. It is submitted that this respondent is complying with all the directions issued by the TSPCB. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.
12. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 9 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Hyderabad  
on this the 13<sup>th</sup> day of May , 2022  
and signed his name in my presence.

**BEFORE ME**

Advocate

**VERIFICATION**

I, CHANDRASEKHAR 30<sup>th</sup> Respondent herein, do hereby verify that what are all stated in the afore mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 13<sup>th</sup> day of May 2022 at Hyderabad.

For Rock Crushing India Pvt. Ltd.

DEPONENT

Director

R30

	<b>TELANGANA STATE POLLUTION CONTROL BOARD</b> <b>Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,</b> <b>Hyderabad-500 018</b> <b>Phone : 040-23887500</b>
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**CONSENT ORDER FOR ESTABLISHMENT (EXPANSION) - ORANGE CATEGORY**

**Order No. 142/TSPCB/CFE/RRD/RO-RR-I/HO/2022**

**Date: 22.01.2022**

<b>Sub:</b>	TSPCB – CFE - M/s. Rock Crushing India Pvt. Ltd., Sy. No. 368, 268/1, Chinnaravirala (V), Hayathnagar (M), Rangareddy District – Application for CFE for Expansion - Consent for Establishment for expansion of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.
<b>Ref:</b>	1. CFO Order dt: 19.08.2021. 2. Application for CFE Expansion dt. 29.12.2021 (Application No. 3522360). 3. RO's verification report dt: 07.01.2022. 4. CFE-CFO Committee Meeting held on 13.01.2022. 5. RO's e-mail dt. 19.01.2022.

\*\*\*

- M/s. Rock Crushing India Pvt. Ltd., Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M), Rangareddy District obtained CFO of the Board vide reference 1<sup>st</sup> cited for Rough stone, Road material and Rock sand – 6 Lakh MT/annum.
- The industry, vide reference 3<sup>rd</sup> cited, submitted application seeking Consent for Establishment (CFE) for expansion with production capacity as mentioned below and with proposed project cost of Rs. 8.90 Crore (after expansion).

S. No.	Name of the Products	Existing Capacity	Capacity after expansion
1	Rough stone, Road material and Rock sand	6 Lakh MT/Annum	4000 TPD

- As per the application, the above activity is to be located within the existing premises and additional land acquired, at Sy. No. 368, 268/1, Chinnaravirala (V), Hayathnagar (M), Rangareddy District, in an area of 5.0 Acres.
- The above site was inspected by the Asst. Environmental Engineer, T.S. Pollution Control Board, Regional Office, RR-I on 04.01.2022 and observed that the industry is surrounded by:

North: Barren Lands;  
 South: Quarry;  
 East: M/s. GMR Crusher & M/s. VKA Crusher  
 West: Quarry.

- The Board, after careful scrutiny of the application and additional information submitted by the industry, verification report of the Regional Officer and after examining in the CFE-CFO Committee meeting held on 13.01.2022, hereby issues CONSENT FOR ESTABLISHMENT for expansion to the industry under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products as mentioned at Para (2) only.

6. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedules "A & B".

Sd/-  
MEMBER SECRETARY

To  
M/s. Rock Crushing India Pvt. Ltd.,  
Sy. No. 368, 268/1, Chinnaravirala (V), Hayathnagar (M),  
Rangareddy District.

// T.C.F.B.O.//

*V. S. Reddy*  
Joint Chief Environmental Engineer

**SCHEDULE - A**

1. **This order is valid for a period of 5 years from the date of issue.** Progress on implementation of the project shall be reported to the concerned Regional Office, T.S. Pollution Control Board once in six months. The consent of the Board shall be exhibited in the factory premises at a conspicuous place for information of the inspecting officers.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. The proponent shall ensure that there shall not be any change in the process technology and scope of working without prior approval from the Board.
4. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Courts, Collector and District Magistrate as Civil liability.
5. The rules and regulations notified under Environmental Acts by the MOEF&CC and by the Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
6. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
7. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof, to review any and/or all the conditions imposed herein, to modify conditions or stipulate any further conditions and to take action including revocation of this order in the interest of public health and environment.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per the State Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**SCHEDULE - B**

**Water:**

1. The source of water is Bore well and the maximum permitted water consumption after expansion, shall not exceed the following:

S. No	Purpose	Quantity
a)	Process & Washing (Water spraying)	20.0 KLD
b)	Domestic	6.0 KLD
	<b>Total</b>	<b>26.0 KLD</b>

2. The maximum waste water generation after expansion, shall not exceed the following:

S. No	Source	Quantity	Disposal Option
a)	Domestic	4.0 KLD	Septic tank followed by soak pit.

3. The industry shall provide separate flow meters to record water consumption for sprinkling to control air pollution and for domestic purposes.
4. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.

**Air:**

5. The industry shall comply with the following:

S. No.	Source of Pollution	Control equipment / system
1	Fugitive emissions	<ul style="list-style-type: none"> <li>• Water sprinkling for suppression of the dust from the crushing operations and at the transfer points</li> <li>• Cladding to the vibrating screen and Dust Conveyor.</li> <li>• Closed dust bunker for the collection of the dust.</li> <li>• Regular cleaning and wetting of the ground within the premises.</li> <li>• 5 m width of green belt</li> </ul>

6. Industry shall provide wind breaking wall of at least 20 feet height towards habitation.
7. The drop height of the material shall be minimized during loading and unloading operations. The industry shall carryout water sprinkling at the time of un-loading and loading of material from / in the truck / tipper. The water shall be sprayed in the form of mist using suitable motor. Periodical cleaning of nozzles of water sprinklers shall be carried out to avoid choking.
8. The industry shall not cause any air pollution / dust nuisance to the surrounding environment. The suspended particulate matter measured between 3 m and 10 m from any process equipment of a stone crushing unit shall not exceed 600 mg/m<sup>3</sup>.

**Solid / Hazardous waste:**

9. The industry shall provide elevated closed bunker for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks by bringing below the bunker.
10. The dust accumulated in the crushing area shall be collected and disposed regularly.

**Other conditions:**

11. The proponent shall construct BT / metal roads within the premises. The approach road to the crusher shall be properly maintained with regular water sprinkling for dust suppression.
12. The industry shall comply with all the directions issued by the Board from time to time.

Sd/-  
MEMBER SECRETARY

To  
M/s. Rock Crushing India Pvt. Ltd.,  
Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M),  
Rangareddy District.

// T.C.F.B.O.//  
*K. Reddy*  
Joint Chief Environmental Engineer



TELANGANA STATE POLLUTION CONTROL BOARD  
PARYAVARAN BHAVAN, A - 3, INDUSTRIAL ESTATE,  
SANATHNAGAR, HYDERABAD - 500 018

Phone: 23887500  
Fax: 040 - 23815631  
Website: tspcb.cgg.gov.in

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Crushery

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CONSENT ORDER (RENEWAL)  
ORANGE CATEGORY

Consent Order No: 210822870990

Dt.19.08.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation / Renewal of Authorisation under Rule 6 of the Hazardous Wastes (Management, Handling & Transboundary, Movement) Rules 2016 & Amendments thereof).

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and amendments thereof and the rules and orders made there under M/s. Rock Crushing India Pvt. Ltd. Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M), Rangareddy District (hereinafter referred to as 'the Applicant /Industry') and the industry is authorized to operate the industrial plant to discharge the Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below,

i) Out lets for discharge of Effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1	Domestic	2.0	Septic tank followed by soak pit.

ii) Emissions from chimneys: Nil

This consent order is valid to produce of the following products along with quantities only.

S. No.	Product	Capacity
1	Rough stone, Road material & Rock sand	6 Lakh MT/annum

This order is subject to the provision of 'the Acts' and the Rules and amendments made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order of Consents is valid for a period ending with the 31<sup>st</sup> January, 2031.

Sd/-  
MEMBER SECRETARY

To  
M/s. Rock Crushing India Pvt. Ltd.  
Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M),  
Rangareddy District

///T.C.F.B.O///

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SENIOR ENVIRONMENTAL ENGINEER (FAC)

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### SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorisation of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. This order is issued in line with Board's CFO order dt. 18.02.2016. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts. The industry shall comply with all other conditions of CFO order dt. 18.02.2016 is still applicable.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
4. The industry shall comply with the all the directions issued by the Board from time to time.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

### SCHEDULE - B

1. Total Water Consumption shall not exceed : 13.0 KLD

S.No	Purpose	Quantity
1	water sprinkling	10.0 KLD
2	Domestic	3.0 KLD
	<b>Total:</b>	<b>13.0 KLD</b>

2. The industry shall not carryout any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
3. The industry shall comply with the National Ambient Air Quality Standards as per Environment (Protection) Act 1986 (Rule 3(3B)).

The Suspended Particulate Matter measured between 3 -10 meters from the stone crushing unit shall not exceed 600 µg/m<sup>3</sup>.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time - (6 AM to 10 PM) - 75 dB (A)  
Night time - (10 PM to 6 AM) - 70 dB (A).

4. The industry has paid consent fee of Rs. 4,09,200/- for a period upto 31.01.2026.
5. The industry shall pay balance consent fee annually as per rates notified in G.O.Ms.No.22. The payment of annual consent fee shall be made at the concerned RO for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April to June) is mandatory for the industry / project, failing which, the validity of the Consent Order automatically stands cancelled and operation industry / project without valid consent attracts penal action under the provision of Water Act, Air Act & Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.

6. The industry either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
7. The industry shall maintain cladding to the vibrating screen so as to arrest the dust emissions.
8. The industry shall maintain water sprinklers to the dust conveyer belt for minimizing of dust.
9. The industry shall maintain elevated closed bunker for collection of dust.
10. The industry shall maintain water sprinklers at raw material feeding section.
11. The industry shall maintain metal roads within the premises.
12. The industry shall maintain wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
13. The industry shall maintain green belt along the boundary of the site so as to act as a barrier.
13. The industry shall maintain the water sprinklers provided to primary & secondary crusher. The water should be sprayed in the form of mist. They shall provide water meter with recording facility to record the water used for sprinkler system.
14. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
15. The industry shall maintain the following records and the same should be made available to the Board Officials during the inspection.
  - a) Daily production details.
  - b) Log Books for pollution control systems.
  - c) Daily solid waste generated and disposed.
16. The industry shall take necessary measures to control fugitive emissions.
17. The industry shall take all precautionary and safety measures during process operations.
18. The industry shall comply with all the directions issued by the Board from time to time.
19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts
20. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
21. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
22. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

Sd/-  
MEMBER SECRETARY

To  
M/s. Rock Crushing India Pvt. Ltd.  
Sy.No.268/1, Chinnaravirala (V), Hayathnagar (M),  
Rangareddy District

///T.C.F.B.O///

*B. B. Girish*

SENIOR ENVIRONMENTAL ENGINEER (FAC)

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Chudus, R30.

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GOVERNMENT OF TELANGANA  
 FACTORIES DEPARTMENT

From  
 Director of Factories  
 Block No: 304, 3rd Floor,  
 Maitrivihar Comercial Complex,  
 Besides Passport Office (Aditya Trade Center)  
 Ameerpet, Hyderabad - 500038

To  
 The Occupier  
 Rock Crushing (India) Pvt  
 Ltd  
 IN SY NOs : 235, 268,  
 CHINNARAVIRALA (V),  
 HAYATHNAGAR (M),  
 RANGA REDDY  
 DISTRICT, TELANGANA  
 STATE - 500 076.

Lr.No. D.Dis.B3/RR/5921/2021, Dated: 25/01/2022

Sir,

**Sub:** Factories Act, 1948 - Plans of Rock Crushing (India) Pvt Ltd, Door No: Sy.Nos. 235, 268, ,  
 Chinnaravirala, Chinnaravirala(V), Hayathnagar(M), Rangareddy(D) - 500076 , Approved  
 Regarding.

**Ref:** FRL00017958

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Revised plans are approved for 2849 HP under the Factories Act, 1948 subject to conditions that

- 1.Dust control chambers and equipment shall be provided for storage of stone dust
- 2.Hoods shall be provided over all belt conveyors to prevent rising of dust
- 3.Water sprinklers shall be provided on internal roads,yard and over dust rising areas
- 4.Substantial common type stair cases with double hand rails shall be provided to all platforms
- 5.Secure covers shall be provided above all silos, bins and hoppers
- 6.Proper ramps with substantial hand rails/retaining walls on both sides shall be provided to crusher bunker
- 7.Fire safety precautions shall be provided as per Rule 61
- 8.Pre employment and periodical medical examination shall be done to all workers as per norms
- 9.Structural stability of all buildings/equipment and monitoring of condition shall be ensured

Signature valid

Signed On 25-01-2022  
 By B RAJAGOPALA RAO  
 (TELANGANA STATE FACTORIES DEPARTMENT,  
 TELANGANA,  
 500038)

**Note:**

- 1) In respect of new factories manufacturing activity shall not be commenced unless a notice of occupation (License application in Form No: 2) accompanied by challan for requisite fee, etc., are submitted under Section 7 read with rule 4 (1) & (6) to the Inspector of Factories concerned.
- 2) This is a digitally signed certificate and does not require physical signature. This certificate can be verified at <https://tsfactories.cgg.gov.in/> by furnishing the registration certificate number mentioned in the certificate.